

DJA/GAD/OFF.VEHICLE/DL-13C-0701 & DL-2FFB-0043/1138& 1149 /2017-18/7732

Dated 16/11/19.

DELHI JUDICIAL ACADEMY
(High Court of Delhi)
Sector-14, Dwarka
New Delhi-110078

TENDER NOTICE FOR THE SALE AND DISPOSAL OF CONDEMNED VEHICLES

Delhi Judicial Academy is inviting tenders for the sale and disposal of its Condemned Vehicles. The Tender document can be downloaded from the Website of the Academy:
www.judicialacademy.nic.in

Last Date & Time for Submission of documents & EMD : 10.12.2019 upto 11:00 A.M.
in Tender Box at Delhi Judicial Academy

Date and Time of opening of Bids

: 11.12.2019 at 12:00 Noon

DELHI JUDICIAL ACADEMY
(High Court of Delhi)
Sector-14, Dwarka

NOTICE INVITING TENDER FOR DISPOSAL OF CONDEMNED OFFICE VEHICLES

Delhi Judicial Academy invites sealed tenders from established Scrap Dealers for the sale and disposal of its old condemned vehicles on 'as is where is basis' on the terms and conditions set out in this document. The tender document can be downloaded from the Website of the Delhi Judicial Academy i.e. www.judicialacademy.nic.in.

Details of the Condemned Vehicle :

The details of the Condemned Vehicle along with its Reserved Price, are as under:-

S.No.	Description of Item	Year of purchase	Unit	Reserve Price
1.	Maruti Esteem (DL13C-0701)	23.10.2007	01	Rs.12,000/-
2.	Maruti Esteem (DL-2FFB-0043)	01.06.2005	01	Rs.12,000/-

Inspection of Vehicle and Submission of Tenders:

The Bidders shall submit the Tenders in Sealed Covers prominently superscribed with the words- "Tender For The Sale and Disposal of Condemned Vehicles". The Tenders should reach Delhi Judicial Academy on or before 10.12.2019 upto 11:00 A.M.

The Vehicles shall be available for inspection by the prospective Bidders on any working day between 10:00 am to 5:00 pm by seeking a prior appointment on phone no. 011-28036684 or by e-mail at general-dja@delhi.gov.in.

Terms and Conditions :

1. The Bidders are required to deposit Earnest Money of Rs.10,000/- (Rupees Ten Thousand Only) in the form of DD/ Pay order of any scheduled bank in favor of DDO, DELHI JUDICIAL ACADEMY, NEW DELHI along with the Tender. Tenders received without the Earnest Money shall be liable to be rejected forthwith.
2. The Bidders shall quote the rates for each vehicle separately. The tenders giving consolidated rates of the two vehicles shall be rejected. The rates quoted by the bidders for each vehicle shall be evaluated separately. It may be, therefore, possible that one vehicle may be sold to one Bidder and the other to another Bidder.
3. The Rates quoted by the Bidder(s) shall remain valid for a period of 30 (Thirty) days from the date of the opening of the Tenders.
4. The Bidders are required to quote the rates in figures as well as in words. In case of any discrepancy in the rates quoted, the rates quoted in the words shall be taken as final.

5. The Bidders shall not be allowed to withdraw their bids till the completion of the tendering process. In case any Bidder withdraws the bid before the completion of the tendering process, the Earnest Money deposited by him shall be forfeited.
6. The bids shall be submitted in the form as given in Annexure 'A'.
7. The Successful Bidder i.e. Purchaser, shall deposit the purchase amount for vehicle in the form of DD/ Pay Order in favour of DDO, Delhi Judicial Academy, New Delhi within 7 (Seven) days of the acceptance of the Tender alongwith an Undertaking in the form as given in 'Annexure B' on a Stamp Paper of Rs.10/- . In case of failure to deposit the Purchase Amount or the Undertaking within the said period, the Earnest money deposited by him shall be forfeited.
8. The Successful Bidder i.e. Purchaser, would remove the Vehicle from the premises of the Academy within 7 (Seven) working days of the depositing of the Purchase Amount and the undertaking on submission of Government issued identity proof such as PAN Card, Registration Certificate of firms, Aadhaar Card etc. It is made clear that all expenses relating to removal of the Vehicle shall be borne by the Successful Bidder i.e. Purchaser.
9. The Successful Bidder i.e. Purchaser shall, within 30 (Thirty) days of the removal of the Vehicle, submit an Affidavit in the form as given in 'Annexure C' on a Stamp Paper of Rs.10/- , stating therein that the Vehicle has been disposed of by him as scrap and along with it deposit one cut piece each of the Chassis and Engine showing the Chassis and Engine numbers respectively, with the Academy.
10. The Earnest Money Deposited by the Successful Bidder i.e. Purchaser shall be returned only after the submission of the above Affidavit and deposit of the cut- pieces, of the engine and chassis of the Vehicle in the manner stated above.
11. The Earnest Money deposited by the unsuccessful bidders, however, would be released to them immediately after the acceptance of the Bid of the successful bidder.
12. The Competent Authority may accept or reject any/ all tenders without assigning any reason.
13. In case of any dispute as to the interpretation of any of the clauses of this Tender document, the decision of the Competent Authority shall be final and binding.
14. Disputes, if any, of any other nature shall be subject to the jurisdiction of Courts in Delhi.

Tender Bid Price Format

S. No.	Information Sought	Information Given
1	<p>Name of the Proprietorship Firm/ Partnership Firm/Company/ Organization:</p> <hr/> <p>Business Address(es)/ Registered Address :</p> <hr/> <p>Phone No.</p> <hr/> <p>Email Address(es) :</p> <hr/> <p>Permanent Account Number (PAN)</p> <hr/> <p>GST NO.</p> <hr/> <p>Earlier VAT no. if any</p> <hr/> <p>Partnership Registration No./ Registration No under Companies Act/ In case of Proprietorship Firms any Certificate under any law showing it to be Business Entity :</p> <hr/>	
2	<p>Name(s) of the partner(s)/ proprietor(s)/ Director(s):</p> <hr/> <p>Address(es) Residential</p> <hr/> <p>Address (es) correspondence:</p> <hr/> <p>Mobile No.</p> <hr/> <p>Email Address(es)</p> <hr/> <p>Registration No as partner (s)/ Registration No. as Director (if any) :</p> <hr/> <p>Permanent Account Number (PAN)</p> <hr/>	
3	<p>Name of authorized person to sign the Tender and other Documents and to represent the Bidder during tendering process:</p> <p>(in case the tender document is not being signed by Proprietor/ Partner/ Director)</p> <p>-----</p>	

	Designation ----- Telephone & Mobile No. ----- E-mail ID ----- Specimen Signatures of the authorized person ----- Recent photograph (attested by Proprietor/Partner/Director) -----	
4	EMD details (Amount, name of the Bank, Branch, DD/Pay order No.)	
5	Details of bid amount for:- (a) Vehicle no. Maruti Esteem (DL13C-0701)	_____ (in figure) _____ (in Words)
	(b) Vehicle no. Maruti Esteem (DL-2FFB-0043)	_____ (in figure) _____ (in Words)
6	Any other information considered necessary but not included above.	

I have inspected the Vehicle and I know that I am purchasing the said Vehicle for disposing them of as scrap on 'as is where is basis'.

I have gone through the terms and conditions of this tender and offer to comply with the same strictly.

Signature of the Bidder _____

Name & Address _____

Rubber Stamp

witnesses:- _____

Undertaking

(On stamp paper of Rs. 10/-)

I, _____ s/o. _____ age: _____ R/o. _____, do hereby undertake as under:-

1. That I am the Proprietor/ Partner/ Director of _____
2. That I have purchased the _____ Vehicle bearing Registration no. _____ from Delhi Judicial Academy, Sector – 14, Dwarka, New Delhi.
3. That I have made full and final payment against the said Vehicle.
4. That I have taken the delivery of the aforesaid Vehicle today i.e. _____ on "as is where is basis" without the RCs of the said Vehicle.
5. I undertake that I will not further sell the said Vehicle or ply it/ them on road for any purpose.
6. I shall dispose of the said Vehicle after cutting the same. I shall alongwith the Affidavit in the form as given in Annexure 'C', deposit with the Academy one cut piece each of the Chassis and Engine showing the Chassis and Engine Number respectively of the said Vehicle/Vehicle within one month of the removal of the Vehicle from the premises of the Academy, after the purchase.

(Name)

AFFIDAVIT

(On stamp paper of Rs. 10/-)

I, _____ s/o. _____ age: _____ R/o. _____, do hereby solemnly affirm and declare as under:-

1. That I am the Proprietor/ Partner/ Director of _____
2. That I had purchased the _____ Vehicle bearing Registration no. _____ from Delhi Judicial Academy, Sector - 14, Dwarka, New Delhi.
3. That I have taken the delivery of the said Vehicle on _____ (date).
5. In terms of the Undertaking given by me on _____ (date), I have neither sold the Vehicle nor did I permit the said Vehicle to be plied on the road. I have cut the said Vehicle and I am depositing with the Academy, one cut piece each of the Chassis and Engine showing their respective numbers.

DEPONENT